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PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*.
The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT PRIVATE UNIVERSITIES (AMENDMENT) BILL, 2024.

GUJARAT BILL NO. 14 OF 2024.

A BILL

further to amend the Gujarat Private Universities Act, 2009.

It is hereby enacted in the Seventy-fifth Year of the Republic of India as follows: -

1. This Act may be called the Gujarat Private Universities (Amendment) Act, 2024.

Short title.

Guj. 8 of
2009.

2. In the Gujarat Private Universities Act, 2009, section 10 shall be renumbered as sub-section (1) of that section and after sub-section (1) as so renumbered, the following sub-section shall be added, namely:-

Amendment
section 10 of
Guj. 8 of 2009.

“(2) The State Government may, by notification in the *Official Gazette*, make changes in any existing column or entry of the Schedule.”.

STATEMENT OF OBJECTS AND REASONS

The State Government has enacted the Gujarat Private Universities Act, 2009 (Guj. 8 of 2009) to provide for establishment of Private Universities in the State so as to provide for qualitative and industry related higher education and to regulate their functions in accordance with the provisions of the Act.

Existing section 10 of the said Act provides for inclusion of any University in the Schedule appended to the said Act with such name, location and Jurisdiction of such University by an appropriate legislation. It is observed that while making some changes in the name and address of the University as also the details of the Sponsoring Body, certain difficulties have arisen. Hence, the State Government considers it necessary to amend said section 10 so as to make changes in any existing column or entry of the Schedule appended to the said Act. *Clause 2* of the Bill provides for the same.

This Bill seeks to amend the said Act to achieve the aforesaid object.

PRAFUL PANSHERIYA,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill involves delegation of legislative power in following respects:-

Clause 2. - New sub-section (2) of section 10 proposed to be added by this clause empowers the State Government to make, by notification in the *Official Gazette*, changes in any existing column or entry of the Schedule appended to the Gujarat Private Universities Act, 2009.

The delegation of legislative power as aforesaid is necessary and is of a normal character.

Dated the 17th August, 2024.

PRAFUL PANSHERIYA.

By order and in the name of the Governor of Gujarat,

K. M. LALA,

Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

Gandhinagar,
Dated the 17th August, 2024.

